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(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD**

Allahabad, this the 13th day of December, 2012

Original Application No. 1489 of 2003

**Hon'ble Mr. Sanjeev Kaushik, Member-J
Hon'ble Ms. Jayati Chandra, Member- A.**

Jawahar Lal, S/o Sri Sita Ram, r/o village – Chammalpur, P.O – Sikendra, District- Allahabad, U.P.

..... **Applicant.**

By Advocate: Shri Shyamal Narayan

V E R S U S

1. Union of India General Manager, Northern Railway, Baroda House, New Delhi.
2. The Railway Recruitment Board through its Chairman, D.R.M Office Complex, N.C. Railway, Allahabad.
3. The Railway Board, Rail Bhawan, New Delhi through its Chairman.

..... **Respondents**

By Advocate : Shri Prashant Mathur

O R D E R

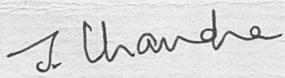
By Hon'ble Mr. Sanjeev Kaushik, J.M.

On commencement of the hearing Shri Prashant Mathur, learned counsel for respondents submitted that the controversy involved in the present O.A has already been put to rest by this Tribunal in O.A No. 543/2000 – Rajendra Singh Yadav & Ors. Vs. U.O.I & Ors decided on 26.11.2010 and following the above order this Tribunal has dismissed the O.A No. 1570/2001 – Janardan Singh Vs. U.O.I & Ors on 09.02.2012. He submitted the instant original application may also be dismissed in terms of above two orders.

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2. On the other hand Shri Shyamal Narain, learned counsel for the applicant did not dispute the same.

3. In view of the above since the controversy involved in the instant O.A has already been decided by this Tribunal and this fact has not been disputed by the counsel for respective parties, we dismiss this Original Application also in terms of order 26.11.2010 passed in O.A No. 543/2000 and order dated 09.02.2012 passed in O.A No. 1570/2001. No costs.



Member-A.



Member-J.

Anand/